

SHRI T. S. PATTABIRAMAN : May I take it for granted that this Government does not know what that eminent archaeologist knows about our country ?

MR. CHAIRMAN : Dr. Mookerji.

DR. RADHA KUMUD MOOKERJI : May I know who suggested this site for excavation ?

SHRI K. D. MALAVIYA : It is the general practice that those who are interested in excavations of certain types select the sites and they know what their interest is and the general practice of the Government of India is that they allow such teams to come and carry on excavation work under our rules.

KHWAJA INAIT ULLAH : The hon. Minister has said that there will be no Indian with this team. Then, how will Government come to know that such and such things have been found that are of historical importance for India ?

SHRI K. D. MALAVIYA : We have our own means to find that out.

MR. CHAIRMAN : You did not know about her arrival !

#### WYNAD COLONIZATION SCHEME

\*170. SHRI E. K. IMBICHIBAVA : (a) Will the Minister for DEFENCE be pleased to state the amount of grant sanctioned by Government to Wynad Colonization Scheme for the settlement of ex-Servicemen in Madras ?

(b) What is the State Government's share of the expenditure involved in the scheme ?

(c) Is the colonization scheme working according to plan ?

(d) Has any person been allotted land under this scheme ? If so, how many ?

(e) Will Government lay on the Table of the Council a detailed report of the working of the above scheme ?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA) : (a), (b), (c), (d) and (e). No grant has

been made by the Central Government. The scheme which has been sponsored by the State Government is understood to cover not only ex-Servicemen, but also political sufferers, landless people, etc. The details of the scheme are not available with the Central Government.

(Shri E.K. Imbichibava spoke in Malayalam.)

SHRI BARKATULLAH KHAN : If the hon. Minister does not understand the question, how is he to answer it ?

MR. CHAIRMAN : The question is, when they needed assistance, 300 people did not get the assistance and whether the Government are aware of that ?

SHRI M. MANJURAN : Are Government aware whether 300 people deserted the colonisation scheme only due to inadequate help ?

श्री सतीश चन्द्र : मैंने अभी.....  
†[SHRI SATISH CHANDRA : I just now.....]

श्री सभावति : मैंने .....  
[†MR. CHAIRMAN : I.....]  
(Laughter)

KHWAJA INAIT ULLAH : A question put in an Indian language must be answered in an Indian language, Sir.

MR. CHAIRMAN : Let him answer.

SHRI SATISH CHANDRA : In which language shall I answer, Sir ?

MR. CHAIRMAN : You speak in English.

(Interruption.)  
श्री सतीश चन्द्र : मैंने अभी यह निवेदन किया कि यह योजना मद्रास.....

†[SHRI SATISH CHANDRA : I just now submitted that this scheme concerned Madras.....]

SHRI B. RATH : On a point of order, Sir. The Minister has already answered the question in English. What is the fun in answering the supplementary in Hindi ?

KHWAJA INAIT ULLAH : Any language. A Member has already put the question in English.

†English translation.

MR. CHAIRMAN : Don't interrupt the business of the House. Shri Satish Chandra will get along.

श्री सतीश चन्द्र : मैने निवेदन किया कि यह योजना राज्य सरकार की है और केन्द्रीय सरकार का इस से कोई सीधा सम्बन्ध नहीं है। उसके बारे में हमारे पास कोई इत्तिला नहीं है। यह बिल्कुल राज्य सरकार से सम्बन्ध रखने वाली चीज है। इसके बारे में मैं और कुछ नहीं कह सकता।

†[SHRI SATISH CHANDRA : I submitted that the scheme concerned a State Government and the Central Government was not directly concerned with it. We have no information about it. It concerns only the State Government. I cannot say anything more about it.]

श्री सी० जी० के० रे ड्डी : अगर सीधा सम्बन्ध नहीं है तो कैसे आप आनसर (उत्तर) कर सकते हैं ?

†[SHRI C. G. K. REDDY: If you are not directly concerned, how can you answer the question?]

SHRI E. K. IMBICHIBAVA: (*In Malayalam.*)

MR. CHAIRMAN : He says that if it had been in English he could have followed it, but if in Hindi he cannot follow it at all.

SHRI SATISH CHANDRA : I can repeat it in English for the benefit of the hon. Member. The scheme was sponsored by the Madras Government and the Central Government has absolutely no information on the subject.

SHRI C. G. K. REDDY : "No connection" he said in Hindi.

(*Shri E.K. Imbichibava puts a question in Malayalam.*)

MR. CHAIRMAN : He asks whether Government will enquire into the matter.

SHRI SATISH CHANDRA : Yes, Sir. We have asked for details from the Government of Madras.

MR. CHAIRMAN : Now Mr. Dhage's question—No. 157.

DR. R. B. GOUR : Sir, I put the question. But the Minister is not there, unfortunately.

MR. CHAIRMAN : Oh, the Deputy Minister who was here has left. I am sorry. I think Shri Amolakh Chand will see that the Ministers are present when their questions come up. This is a question to be answered on behalf of Dr. Katju, the Home Minister.

SHRI AMOLAKH CHAND : I think, Sir, when the question was called, since the Member was absent, the Minister was under the impression.....

MR. CHAIRMAN : The absent Members' questions are put last and therefore the Minister should have been here.

SHRI S. MAHANTY : Sir, the House takes a very strong note of this.

MR. CHAIRMAN : Well, well ; that will do.

There are some little things here.....

DR. R. B. GOUR : But when will this question be answered, Sir ?

SHRI P. SUNDARAYYA : Tomorrow, at least.

MR CHAIRMAN : Some time, because it is not the fault of the questioner.

SET-UP OF MUNICIPALITY IN ANDAMAN ISLANDS

\*157. DR. R. B. GOUR (On behalf of Shri V. K. Dhage) : (a) Will the Minister for HOME AFFAIRS be pleased to state whether Government have received any representation for the setting up of municipal administration in the Andaman Islands ?

(b) If the answer to part (a) be in the affirmative, what action have Government taken on that representation ?

(c) Do Government propose to set up municipal administration in the Andaman Islands ? If so, when ?

(Answer held over.)

## WRITTEN ANSWERS TO QUESTIONS

### SCHEDULED CASTES AND SCHEDULED TRIBES

\*166. PROF. G. RANGA : Will the Minister for HOME AFFAIRS be pleased to state :

(a) which tribes and castes approached Government for being included in the Schedules to the Orders made by the President under the Constitution specifying the Scheduled Castes and Scheduled Tribes since the said Orders were notified by the President ; and

(b) what action Government have taken on those requests ?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) A statement is placed on the Table of the House. [See Appendix III, Annexure No. 42.]

(b) It has been decided not to amend these Orders till the matter has been investigated by the Backward Classes Commission. A detailed memorandum setting out the considerations on the basis of which the Orders were issued is placed on the Table of the House. [See Appendix III, Annexure No. 43.]

### SURVEY OF MINERALS

41. SHRI C. L. VARMA : Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state :

(a) whether Government are aware that Himachal Pradesh is very rich in minerals and possesses rare natural resources ;

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(b) whether Government have conducted any survey to find out what minerals are available in those areas ; if so, with what results ; and

(c) if the reply to part (b) above be in the negative, whether Government propose to take any steps in this direction ?

MAULANA ABUL KALAM AZAD : (a) to (c). A statement giving the information required is laid on the Table of the Council. [See Appendix III, Annexure No. 44.]

### LEAVE OF ABSENCE TO SHRI-MATI MAYA DEVI CHETTRY

MR. CHAIRMAN : I have a representation from Shrimati Maya Devi Chetty saying :

"I beg to inform you that I was expecting to leave Kurseong by the 1st December latest, but according to the advice of the doctor, I could not do so. I, therefore, pray Your Honour to kindly grant me leave of absence for this session."

Is it the pleasure of the Council that permission be granted ?

SEVERAL HON. MEMBERS : Yes.

MR. CHAIRMAN : Permission to remain absent is granted.

### MOTIONS FOR ELECTIONS TO COMMITTEES

#### THE CENTRAL SILK BOARD

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : Sir, I beg to move :

"That in pursuance of clause (e) of subsection (3) of section 4 of the Central Silk Board (Amendment) Act, 1952, this Council do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to serve on the Central Silk Board."

MR. CHAIRMAN : The question is :

That in pursuance of clause (e) of subsection (3) of section 4 of the Central Silk Board (Amendment) Act, 1952, this Council do proceed to elect, in such manner as the Chairman may direct, one Member from among themselves to serve on the Central Silk Board.

The motion was adopted.